

ITEM NO.42

COURT NO.1 SECTION PIL-W
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1361/2021

SUSHMITA DEV

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No. 165309/2021 - EXEMPTION FROM FILING O.T.)

Date : 13-10-2022 These matters were called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Biswajit Deb, Adv.
Ms. Tulika Mukherjee, AOR
Mr. Shwetank Singh, Adv.

For Respondent(s) Mr. R. Ventakaramani, Ld. AG
Mr. Tushar Mehta, Ld. SG
Mr. K.M. Nataraj, Ld. ASG
Ms. Suhashini Sen, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Shuvodeep Roy, Adv.
Ms. Diksha Rai, Adv.
Mr. Nakul Chengappa KK, Adv.
Mr. Vinayak Mehrotara, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Shuvodeep Roy, AOR
Mr. Kumar Arnav Singhdeo, Adv.

Mr. Zoheb Hossain, AOR
Mr. Vivek Gurmani, Adv.
Mr. Kavish Garach, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. R. Ventakaramani, learned Attorney General for India appearing on behalf of the respondent - Union of India, prays for and is granted two weeks' time to seek appropriate instructions in the matter.

Mr. Ventakaramani, learned Attorney General for India, may put in a note to highlight the issues that need to be resolved in the matter.

List the matter on 09.11.2022.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER